

National Company Law Tribunal

Allahabad Bench

C P NO. 5/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE COMPANY: Multiple Build well Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 560(6) of the Companies Act, 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Kr Singh	PCS	Petitioner	Ankit
2.	Krishna Dev Vyas	Adv.	ROC	[Signature]

C.P. No.5/2016

Shri Ankit Kumar Singh, PCS for the petitioner. In the present matter, the report of ROC is already available on record, who has raised objection on maintainability of the present petition contending such that the present petitioner Shri Sanjay Ghai is not competent enough to file the present application because he was not a Director of the Company as per his record, when the impugned Notification get published. The RoC further alleged that Shri Sanjay Ghai is stated to be appointed as Director by Company's Resolution dated 26.09.2016, that date Company itself was not in existence nor any documents to this effect were filed before its office.

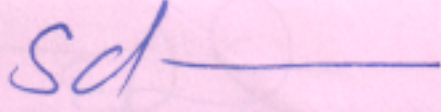
Keeping in view of such procedural irregularity and legal objection, that the petitioner is granted an opportunity to explain and to offer its comments on such objection by filing a supplementary affidavit.

That apart, the respondent ROC is further directed to furnish a copy of the impugned Gazette Notification to the court for perusal and to serve to the PCS for present petition.

The matter be listed on 13<sup>th</sup> December, 2017.

Date: 27/11/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)